

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O. A. NO. 728/2001

New Delhi this the 22nd day of March, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Ms. Praveen Lata D/O dul Chand,  
R/O House No. 237 Pocket-E,  
Sector 11, Rohini,  
Delhi-110085.

... Applicant

( By Ms. Meenu Mainee, Advocate )

-versus-

1. Lt. Governor,  
Govt. of N.C.T. of Delhi,  
Raj Niwas, Delhi.
2. Director of Education,  
Govt. of N.C.T. of Delhi,  
Old Secretariat, Delhi.
3. Deputy Director of Education,  
District North, Lucknow Road,  
Delhi.
4. Education Officer,  
District North, Zone 7,  
Lucknow Road, Delhi.
5. Manager, Guru Nanak Girls Senior  
Secondary School, Singh Sabha Road,  
Subji Mandi, Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal:-

Applicant was appointed as an Assistant Teacher after having been selected by the duly constituted selection committee. She was interviewed on 27.3.1998 and was thereafter medically examined on 28.3.1998. She thereafter joined duties on 30.3.1998. However, by the impugned order of 29.6.1998 applicant's appointment has been disapproved on the ground that her appointment had not been made as per recruitment rules as her selection did not have the approval of

W.D.

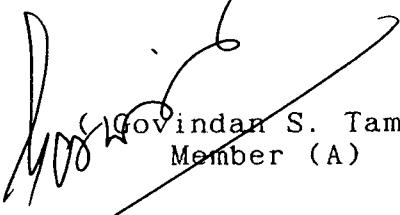
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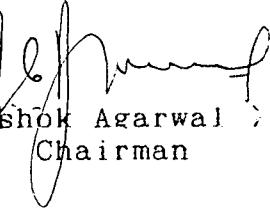
the Director of Education who is the competent authority. The interview board which had interviewed the candidates consisted of Shri L.S.Narayanan, Assistant Director of Education who was the nominee of the Director of Education, the competent authority. It could, therefore, not be held that her selection did not have the concurrence of the competent authority. Aforesaid order of 29.6.1998, in the circumstances, is impugned in the present OA.

2. After the issue of the aforesaid order of 29.6.1998 a representation against the same was made by the School authorities on 14.7.1998 at Annexure A-2. A further representation was made by a Member of Parliament on 28.8.1998. Applicant herself submitted her representation on 8.8.1999 at Annexure A-5. No decision on the aforesaid representations, including the representation of the applicant, has been taken.

3. In view of the aforesaid, we find that interest of justice will be met by disposing of this OA at this stage itself <sup>without issue of notices</sup> by issuing a direction to the Director of Education, respondent No.2 herein, to take a decision on the aforesaid representations and communicate his decision with a reasoned order to the applicant expeditiously and within a period of six weeks from the date of service of the order. We order accordingly.

/as/

  
Govindan S. Tampi )  
Member (A)

  
( Ashok Agarwal )  
Chairman